

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF PN STEEL TRADERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name Of Corporate Debtor	PN Steel Traders Private Limited
2.	Date Of Incorporation Of Corporate Debtor	April 1, 2013
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number / Limited Liability Identification Number Of Corporate Debtor	CIN:- U63090MH2013PTC241579
5.	Address Of The Registered Office And Principal Office (If Any) Of Corporate Debtor	<u>REGISTERED OFFICE</u> Office No.6, 3rd Floor, Shahviri Building 37/41, R.S. Sapre Marg, Kalbadevi, Mumbai, Maharashtra 400002
6.	Insolvency Commencement Date In respect Of Corporate Debtor	January 11, 2024 (Order dated January 11, 2024 communicated to IRP by registry of Hon. NCLT on February 2, 2024 in C.P(IB) No. 1280 of 2021)
7.	Estimated Date Of Closure Of Insolvency Resolution Process	July 9, 2024
8.	Name And The Registration Number of Insolvency professional acting as Interim Resolution Professional	Rakesh Chaturvedi Reg no: IBBI/IPA-001/IP-P00242/2017-18/10471 AFA Valid upto 23-12-2024
9.	Address And Email Address Of The Interim Resolution Professional As Registered With The Board	Address : Paresh Rakesh & Associates 103, Namrata CHS, Bldg No-15, Shashtri Nagar, Link Road , Goregaon West, Mumbai -400104. Email : ip@pareshrakesh.in
10.	Address And E-Mail To Be Used For Correspondence With The Interim Resolution Professional	Address : Paresh Rakesh & Associates 103, Namrata CHS, Bldg No-15, Shashtri Nagar, Link Road , Goregaon West, Mumbai -400104 Email : ip@pareshrakesh.in : Mobile - 9867564075
11.	Last Date For Submission Of Claims	February 18, 2024
12.	Classes Of Creditors, If Any, Under Clause (b) Of Sub-Section (6A) Of Section 21, ascertained By the Interim Resolution Professional.	Not Applicable
13.	Names Of Insolvency Professionals Identified To Act As Authorized Representative Of Creditors In a Class (Three Names For Each Class)	Not Applicable
14.	(A) Relevant Forms And (B) Details Of Authorized Representatives Are Available At:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution process against M/s **PN Steel Traders Private Limited** on January 11, 2024.

The creditors of **PN Steel Traders Private Limited** are hereby called upon to submit a proof of their claims on or before February 18, 2024 to the Interim Resolution Professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims by in person, by post or electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA - NOT APPLICABLE

Submission of false or misleading proofs of claim shall attract penalties.

Date : February 4, 2024

Place : Mumbai

Sd/-
Rakesh Chaturvedi
Name & Signature of Interim Resolution Professional
Reg No : IBBI/IPA-001/IP-P00242/2017-18/10471

MUNICIPAL CORPORATION OF DELHI

OFFICE OF THE DY. COMMISSIONER
REMUNERATIVE PROJECT CELL
(25th Floor), Civic Centre, New Delhi-110002

E-TENDER FOR ALLOTMENT OF AUTHORIZED PARKING SITE OF MCD ON MONTHLY LICENSE FEE BASIS

PRESS NOTICE E-TENDER

E-Bids are invited on behalf of Commissioner, MCD from eligible bidders for allotment of 01 authorized parking site under the jurisdiction of MCD on monthly license fee basis in two bid system (Technical and Financial) for a period of three years and extendable further up to two more years subject to satisfactory performance of the firm and as decided by the Competent Authority vide Tender NIT No. 2893 dt. 02.02.2024. The schedule of bids are as follows:-

1. Bid Download Start Date:- 03.02.2024 at 09:00 AM onwards.
2. Pre-bid Meeting - 06.02.2024 at 3:00 PM Conference Hall at 20th Floor, Civic Centre.
3. Bid submission start date:- 03.02.2024 from 09:00 AM onwards.
4. Last date of Submission of E-Tender:- 03.02.2024 upto 03:00 PM.
5. Opening date of Technical Bids: 10.02.2024 from 03:00 PM onwards, at R.P. Cell/MCD Dept. 25th Floor, Civic Centre.

For details visit websites: www.mcdonline.nic.in and www.etenders.gov.in. Contact number-011-23227514.

ASSISTANT COMMISSIONER
R.P.CELL

RO No. - 78/DPI/MCD/2023-24

GUJARAT STATE ELECTRICITY CORPORATION LTD.

Vidyat Bhavan, Race Course, Vadodra, India - 390 007.
CIN: U40100GJ1993SGC019988. Website: www.gsecl.in
Ph: 91-265-6612004, Fax: 91-265-2340595
E-mail: gmi.gsecl@gebmil.com

General Manager (F&A), Gujarat State Electricity Corporation Limited, Vadodra invites Tender as mentioned below:

Tender Notice No. GSECL/ Boiler/ 2024-25/ 925 Dt. 30-01-2024 for Renewal of Boiler Explosion Policy for the period from 01st April, 2024 to 31st March, 2025 Tender ID No.: 1706696742

Tender Notice No. GSECL/ PLI/ 2024-25/ 923 Dt. 30-01-2024 for Renewal of Public Liability Act Insurance Policy for the period from 01st April, 2024 to 31st March, 2025 Tender ID No.: 1706696939

Tender Notice No. GSECL/Cash in Transit/24-25/924 Dt.30-01-2024 for Renewal of Cash in Transit & Cash in Safe Insurance Policy for the period from 01st April, 2024 to 31st March, 2025 Tender ID No.: 1706695879

Tender Notice No. GSECL/Import Transit/2024-25/ 927 Dt. 30-01-2024 for Renewal of Transit Insurance under open declaration for Import of Spares for the period from 01st April, 2024 to 31st March, 2025 Tender ID No.: 1706696579

Tender Notice No. GSECL/Inland Transit/2024-25/ 926 Dt. 30-01-2024 for Renewal of Inland Transit Insurance for the period from 01st April, 2024 to 31st March, 2025 Tender ID No.: 1706696346

The Tender documents are available on Website www.gsecl.in (for view and download only). Interested Vendors may surf the above Website and may download the said Tender from our Website, for physical submission of your Tender before due date and time.

Note: Be in touch with our Web Site till Bid Opening.

Sd/-, General Manager (F&A), Gujarat State Electricity Corporation Limited

FORM A PUBLIC ANOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

(FOR THE ATTENTION OF THE CREDITORS OF PN STEEL TRADERS PRIVATE LIMITED)

RELEVANT PARTICULARS

1. Name of Corporate Debtor	PN Steel Traders Private Limited
2. Date of incorporation of Corporate Debtor	April 1, 2013
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U63090MH2013PTC241579
5. Address of the registered office and principal office (if any) of Corporate Debtor	REGISTERED OFFICE: Office No.6, 3rd Floor, Shahvir Building 37/41, R.S. Sapre Marg, Kabaodevi, Mumbai, Maharashtra-400002
6. Insolvency commencement date in respect of Corporate Debtor	January 11, 2024 (Order dated January 11, 2024 communicated to IRP by registry of Hon. NCLT on February 2, 2024 in C.P.(IB) No. 1280 of 2021)
7. Estimated date of closure of insolvency resolution process	July 9, 2024
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Rakesh Chaturvedi Reg. No.: IBB/IPA-01/IP-P00242/017-18/10471 AFA Valid upto: 23/12/2024
9. Address & email of the interim resolution professional, as registered with the board	Address: Paresh Rakesh & Associates 103, Namraa CHS, Blog No-15, Shashtri Nagar, Link Road, Goregaon West, Mumbai -400104. Email: ip@pareshrakesh.in M: 9867564075
10. Address and e-mail to be used for resolution Professional	Address: Paresh Rakesh & Associates 103, Namraa CHS, Blog No-15, Shashtri Nagar, Link Road, Goregaon West, Mumbai -400104. Email: ip@pareshrakesh.in M: 9867564075
11. Last date for submission of claims	February 18, 2024
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorized representative of creditors in class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution process against **PN Steel Traders Private Limited** on January 11, 2024.

The creditors of **PN Steel Traders Private Limited** are hereby called upon to submit a proof of their claims on or before **February 18, 2024** to the Interim Resolution Professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims by in person, by post or electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA - NOT APPLICABLE.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Rakesh Chaturvedi
Date: 04.02.2024 Interim Resolution Professional for PN Steel Traders Private Limited
Place: Mumbai Regn. No.: IBB/IPA-01/IP-P00242/017-18/10471

यूनियन बैंक Union Bank

MAHALAXMI BRANCH:- Mahalaxmi Chambers 22, Bhulabhai Desai Road, Mumbai - 400026, Contact No.: 9372431780

Ref: UB/MAH/ADV/132/2023-24 Date: 14.12.2023 Place: MUMBAI

To, The Borrower/S 1. Mr. Punit Lalit Kumar (Applicant) Unit No. 28, Rainbow Manor, Gold Valley Sector D, Survey No. 47, Hissa No. 2 Village- Tungarli, Lonavala Taluka- Maval Pune - 410405.

Notice under Sec. 13(2) Read With Sec. 13(3) Of Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002.

The Addressee No. 1 Herein Have Availed The Following Credit Facilities From Our Mahalaxmi Mumbai (31780) Branch And Failed To Pay The Dues/ Instalment/Interest/Operate The Accounts Satisfactorily And Hence, In Terms Of The RBI Guidelines As To The Income Recognition And Prudential Accounting Norms, Your Accounts Has/Have Been Classified As Non-Performing Asset As On 07.12.2023. As On 14.12.2023 Sum Of **Rs. 86,47,160.40/- (Eighty Six Lakhs Forty Seven Thousand One Hundred Sixty And Paise Forty Only)** Is Outstanding In Your Accounts.

The particulars of amount due to the Bank from No.1 of you in respect of the aforesaid accounts are as under:

Type of Facility	Outstanding amount as on date of NPA i.e. as on 07/12/2023	Un applied interest w.e.f. 07/12/2023 to 14/12/2023	Penal Interest (Simple)	Cost/ Charges in curbed by Bank.	Total dues
UNION HOME	Rs. 86,47,160.40	Rs. 2,21,108.39	-	0.00	Rs. 88,68,268.79

To secure there payment of the monies due or the monies that may become due to the Bank, PUNIT LALIT KUMAR, had/have executed document son 06.05.2015 and created security interest by way of:

MORTGAGE OF IMMOVABLE PROPERTY DESCRIBED HEREIN BELOW:

All The Piece And Parcel of Residential Unit No. 28, Measuring 1210 Sq Ft (Carpet Area), in "E" Building, (2 BHK Round + 1 Floor Bungalow) Scheme Known As "Rainbow Manor", Gold Valley Sector D, Survey No. 47, Hissa No. 2 Village Tungarli, Lonavala Taluka- Maval Pune - 410405. North: By R. S. No. 46, South: By R. S. No. 48, East: By R. S. No. 135, West: By R. S. No. 46.

Therefore You are hereby called upon in terms of section 13(2) of the Securitisation and Reconstruction of Financial Assets and enforcement of Security Interest Act, 2002, to pay a sum of **Rs. 88,68,268.79** together with further interest and charges at the contractual rate as per the terms and conditions of loan documents executed by you and discharge your liabilities in full within 60 days from the date of receipt of this notice, failing which, we shall be constrained to enforce the aforesaid securities by exercising any or all of the rights given under the said Act.

As per section 13 (13) of the Act, on receipt of this notice you are restrained/prevented from disposing of or dealing with the above securities without the consent of the bank. Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI in respect of time available, to redeem the secured assets.

Sd/- Yours Faithfully, Authorised Officer

Date : 04.02.2024

यूनियन बैंक Union Bank

MAHALAXMI BRANCH:- Mahalaxmi Chambers 22, Bhulabhai Desai Road, Mumbai - 400026, Contact No.: 9372431780

Ref: UB/MAH/ADV/136/2023-24 Date: 14/12/2023 Place : MUMBAI

To, The Borrower/S 1. Mr. Lalit Kumar (Applicant) Gr+1 Upper Storied Bungalow No. 24 Rainbow Manor, Gold Valley Survey No. 47, Hissa No. 2 Village- Tungarli, Lonavala Taluka- Maval Pune - 410405.

2. Mr. Punit Lalit Kumar (Applicant) B-3204, Oberoi Springs Off Link Road Andheri West Pin - 400058, Mob. : 9930140397

Sir/Madam,

Notice under Sec.13 (2) read with Sec.13 (3) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

The addressee No. 1 herein have availed the following credit facilities from our Mahalaxmi Mumbai (31780) Branch and failed to pay the dues/instalment/ interest / operate the accounts satisfactorily and hence, in terms of the RBI guidelines as to the Income Recognition and Prudential Accounting Norms, your accounts has/have been classified as Non-Performing Asset as on 14.12.2023. As on 14.12.2023 sum of **Rs. 60,55,455.54/- (Rupees Sixty Lakhs Fifty Five Thousand Four Hundred Fifty Five And Paise Fifty Four Only)** is outstanding in your accounts.

The particulars of amount due to the Bank from No.1 of you in respect of the aforesaid accounts are as under:

Type of Facility	Outstanding amount as on date of NPA i.e. as on 14.12.2023	Un applied interest w. e. f. 07.12.2023 to 14.12.2023	Penal Interest (Simple)	Cost/ Charges in curbed by Bank.	Total dues
UNION HOME	Rs. 60,55,455.54	Rs. 1,44,403.54	-	0.00	Rs. 61,99,859.08

To Secure There Payment Of The Monies Due Or The Monies That May Become Due To The Bank, Lalit Kumar, Had/Have Executed Documents On 06.05.2015 And Created Security Interest By Way Of:

MORTGAGE OF IMMOVABLE PROPERTY DESCRIBED HEREIN BELOW:

All The Piece And Parcel Of Residential Unit No. 24, Measuring 3336 Sq Ft. (Carpet Area), in Bungalow No. 24, (Ground + 1 Upper Storied Bungalow) Scheme Known As "Rainbow Manor", Gold Valley Sector D, Survey No. 47, Hissa No. 2 Village- Tungarli, Lonavala Taluka- Maval Pune - 410405. North : By R. S. No. 46, South : By R. S. No. 49, East : By R. S. No. 135, West : By R. S. No. 46.

Therefore You Are Hereby Called Upon In Terms of Section 13(2) of The Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002, To Pay A Sum Of **Rs. 61,99,859.08** Together With Further Interest And Charges At The Contractual Rate As Per The Terms And Conditions of Loan Documents Executed By You And Discharge Your Liabilities In Full Within 60 Days From The Date Of Receipt Of This Notice, Failing Which, We Shall Be Constrained To Enforce The Aforesaid Securities By Exercising Any Or All Of The Rights Given Under The Said Act.

As Per Section 13 (13) Of The Act, On Receipt Of This Notice You Are Restrained /Prevented From Disposing Of Or Dealing With The Above Securities Without The Consent Of The Bank.

Your Attention Is Invited To Provisions Of Sub-Section (8) Of Section 13 Of The Sarfaesi In Respect Of Time Available, To Redeem The Secured Assets.

Sd/- Yours Faithfully, Authorised Officer

Date : 04.02.2024

CLASSIFIED CENTRES IN MUMBAI

Bejay Ads, Opera House Phone : 28748048 / 23714748.

Color Spot, Byculla (E), Phone : 28748048 / 23714748.

FCA Communications, Nariman Point, Phone : 40029550 / 51.

Fulrani Advtg. & Mktg. Anop Hill Phone: 24159061 Mobile: 9762923827/ 9969408835

Ganesh Advertising, Abdul Rehman Street, Phone : 2342 9163 / 2341 4596.

J.K. Advertisers, Hornimal Circle, Fort, Phone : 22663742.

Mani's Agencies, Opp.G.P.O., Fort, Phone : 2263 0022, Mobile : 9892091257.

Manjot Ads, Curry Road (E) Phone : 24700338, Mobile : 9820460262.

OM Sai Ram Advtg., Curry Road Mobile: 9967375573

Pinto Advertising, Mazagaon, Phone : 23701070, Mobile : 9869040181.

Premier Advertisers Mumbai Central Mobile: 9819891116

Sarjan Advertising, Tardeo, Phone : 66626983

For Advertising in TENDER PAGES Contact **JITENDRA PATIL** Mobile No.: 9029012015 Landline No.: 67440215

Prismx Global Ventures Ltd

L74110MH1973PLC016243
Address: 2nd Floor, Purva Building, Tejpal Scheme Road No. 3, Vile Parle (East), Mumbai, MH-400057
Email id: infogrom@gmail.com, website: www.gromtrade.com

(EXTRACT OF STANDALONE & CONSOLIDATED UN-AUDITED FINANCIAL RESULT FOR THE QUARTER ENDED ON 31ST DECEMBER, 2023)

Particulars	Amount in Lakhs					
	Standalone			Consolidated		
	Quarter ended 31st December 2023	Quarter ended 31st December 2022	Year ended 31st March 2023	Quarter ended 31st December 2023	Quarter ended 31st December 2022	Year ended 31st March 2023
1 Total income from operations	267.616	435.095	796.873	272.741	710.201	1347.750
2 Net Profit/Loss for the Period Before tax and exceptional items	177.014	-323.499	488.877	176.406	-304.925	504.347
3 Net Profit/ (Loss) before tax after exceptional items	177.014	-323.499	488.877	176.406	-304.925	504.347
4 Net Profit/ (Loss) after Tax and Exceptional Items	147.014	-323.499	401.642	146.406	-304.925	595.733
5 Total Comprehensive Income	156.359	-555.931	127.796	155.751	-537.357	321.887
6 Paid-up Equity Share Capital	4390.994	4375.901	4397.584	4390.994	4375.901	4397.584
7 Earning Per Share Basic	0.033	-0.074	0.091	0.033	-0.070	0.135
Diluted	0.033	-0.074	0.091	0.033	-0.070	0.135

Note: The above is an extract of the detailed format of Standalone & Consolidated Un-Audited Financial Results for the Quarter ended 31st December, 2023 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full financial results are available on Stock Exchange website (www.bseindia.com) and on the Company's website www.gromtrade.com.

For Prismx Global Ventures Limited Sd/- Ravindra Bhaskar Deshmukh Director DIN: 00290973

Place: Mumbai Date: 03.02.2024

SELLWIN TRADERS LIMITED

CIN : L51909WB1980PLC030318
Reg. Off. : 126/B Old China Bazar Street, Kolkatta-700 001, Phone: +91 33 22313974
E-mail: sellwin@yahoo.co.in, Website : www.sellwinindia.com

Corporate Office:302, Priviera, Naharunagar Circle, Near Bank of Baroda, Ahmedabad-380015, Contact No. +91 9714787932

CORRIGENDUM TO THE NOTICE OF POSTAL BALLOT

Corrigendum to the Notice of Postal Ballot dated January 8, 2024 to pass the resolution specified in Item No.2. This Corrigendum is issued in continuation of and should be read in conjunction with the original Notice already issued and emailed/ dispatched to the shareholders.

(A) The following particulars of Explanatory Statement to Resolution No.2 are amended as follows:

Changes to the Explanatory Statement to Resolution No. 2

- In Point no. (b), the paragraph - "Maximum number of specified securities to be issued", shall be read as under:**
The Board of Directors in its meeting held on 8th January, 2024 had approved the issue of Convertible Warrant and accordingly proposes to issue and allot in aggregate upto 3,68,00,000 (Three Crore Sixty Eight Lakhs) Convertible Warrants ("Warrants"), at a price Rs. 12.95/- (Twelve Rupees & Ninety Five Paise Only) per Warrant, each convertible into, or exchangeable for, One fully paid-up equity share of the Company having face value of ₹ 10/- (Rupees Ten Only) each ("The Equity Shares") at a premium of ₹ 2.95/- (Two Rupees & Ninety Five Paise Only) based on Relevant Date i.e. 10th January, 2024 to Non-Promoter Investors on a preferential basis.
- In Point no. (c), the paragraph - "Amount which the company intends to raise by way of such securities", shall be read as under:**
₹ 47,65,60,000/- (Rupees Forty Seven Crores Sixty Five Lakhs and Sixty Thousand Only)
- In Point no. (h), the paragraph - "Identity of the natural persons who are the ultimate beneficial owners of the shares proposed to be allotted and/or who ultimately control the proposed allottees", shall be read as under:**
 - a) In Sr. No. 14, UBO changed from NA to Akash Chandulal Shah,
 - b) In Sr. No. 16, UBO changed from NA to Jignesh Chandulal Shah
 - c) In Sr. No. 66, UBO changed from NA to Jaynish Amratlal Shah
 - d) In Sr. No. 67, UBO changed from NA to Sanghvi Amratlal Nawalmal
 - e) In Sr. No. 83, UBO changed from NA to Faigun A Yagnik
 - f) In Sr. No. 93, UBO changed from NA to Kamleshbhai Jayantilal Shah
- In Point no. (p), the paragraph - "Practicing Company Secretary's Certificate", shall be read as under:**
The Company has obtained the Certificate from Mr.AnkurkumarDineshchandra Gandhi, Practicing Company Secretary (M.No.:A48016), certifying that the preferential issue is being made in accordance with the requirements contained in the SEBI (ICDR) Regulations 2018. The same shall available and will be kept open for inspection on all working days between Monday to Friday every week(except holiday(s)), upto the expiry period of Postal Ballot Notice and the same may be accessed on the Company's website at the link:<https://www.sellwinindia.com/inv.html>

Sd/- Rajendra Sabavat Dakana Naik Managing Director DIN: 09340513

Date: 03.02.2024 Place: Kolkatta

CHOKSI IMAGING LIMITED

163/164, Choksi Bhuvan, Nehru Road, Vile Parle East, Mumbai 400057
Tel: 9821669911 Email: imaging@choksiworld.com Website: www.choksiworld.com
CIN: L24294MH1992PLC388063

EXTRACT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTH ENDED 31ST DECEMBER, 2023 (₹ in Lacs except for per share data)

Particulars	Quarter ended		Nine Month Ended		Year Ended	
	31-12-2023	30-09-2023	31-12-2022	31-12-2022	31-12-2022	31-03-2023
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
Total income from operations/net	39.74	72.34	43.51	189.91	141.30	192.88
Net Profit / (Loss) for the period (Before Tax, Exceptional and/or Extraordinary items)	(27.70)	(46.99)	(13.33)	(77.79)	(47.70)	(44.44)
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(27.31)	(46.76)	(12.45)	(76.95)	(51.85)	(47.54)
Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(27.31)	(46.77)	(15.28)	(76.97)	(54.74)	(47.56)
Paid up Equity Share Capital (Face Value of Rs.10/- each)	390.00	390.00	390.00	390.00	390.00	390.00
Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of previous year						1,209.23
Earnings Per share (before extraordinary items) (of Rs. 10/- each) Basic & Diluted #	(0.70)	(1.20)	(0.32)	(1.97)	(1.33)	(1.22)
Earnings Per share (after extraordinary items) (of Rs. 10/- each) Basic & Diluted #	(0.70)	(1.20)	(0.32)	(1.97)	(1.33)	(1.22)

Note:

- The above is an extract of standalone financial results of Choksi Imaging Limited (hereinafter referred to as "the Company") for the quarter and nine months ended December 31, 2023 has been prepared in accordance with the Indian Accounting Standards (Ind-AS) as notified under section 133 of the Companies Act, 2013 read with the Companies (Indian Accounting Standards) Rules, 2015 as amended from time to time. These standalone financial results have been reviewed and recommended by the Audit Committee in its meeting held on February 3, 2024 and approved by the Board of Directors in their meeting held on the same date. The statutory auditors of the Company have carried out a limited review of the aforesaid results in accordance with Regulation 33 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended from time to time. These financial results are available on the website of the Company viz. www.choksiworld.com and on the website of BSE Limited ("BSE") (www.bseindia.com).
- The significant accounting policies in preparation of these standalone financial results are consistent with those followed in the annual financial statements for the year ended March 31, 2023.
- The Company operates in a single reportable operating segment hence there is no separate reportable segment as per Ind AS 108 "Operating Segments".
- The figures for the corresponding previous period have been regrouped / reclassified wherever considered necessary to conform to the figures presented in the current period.

For Choksi Imaging Limited Sd/- Jay Choksi Whole Time Director & CFO (DIN 0171509)

Date : 3rd February, 2024 Place : Mumbai

SUMUKA AGRO INDUSTRIES LIMITED

(PREVIOUSLY KNOWN AS SUPERB PAPERS LIMITED)
Regd. Office: Shop No. 1 & 7, Ground Floor, Empress Chambers, Plot No. 89 A & B, Sector 1, Opp. NKGSB Bank, Kandivali (West), Mumbai - 400 067
CIN: L74110MH1989PLC289950
Email: sumukaagro@gmail.com Website: www.sumukaagro.com

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED ON 31/12/2023 (Rs. in Lakhs)

Sr No.	Particulars	Quarter Ended 31/12/2023 Unaudited	Quarter Ended 30/09/2023 Unaudited	Quarter Ended 31/12/2022 Unaudited	Nine Months Ended on 31/12/2023 Unaudited	Year Ended 31/03/2023 Audited
1	Total Income from Operations (Net)	1,312	1,153	682	3,611	2,791
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	79	104	77	330	312
3	Net Profit/(Loss) for the period before Tax (After exceptional and/or Extraordinary items)	79	104	77	330	312
4	Net Profit/(Loss) for the period after Tax (After exceptional and/or Extraordinary items)	79	104	77	330	232
5	Total Comprehensive income for the period [Comprising Profit / (loss) for the period (after tax) and other Comprehensive Income (after tax)]	79	104	77	330	232
6	Paid up equity Share Capital	710	710	710	710	710
7	Reserves (Excluding Revaluation Reserve as shown in the Balance Sheet of Previous year					205.83
8	Earning Per Share (of Rs.10/-each) (for continuing and discontinued operations)- Basic Diluted	1.11 1.11	1.46 1.46	1.09 1.09	4.64 4.64	3.26 3.26

Notes:

- The above Unaudited Financial Results have been reviewed by the Audit Committee and approved in the meeting of Board of Directors held on February 03, 2024.
- Statutory Auditors of the Company have carried out Limited Review for the quarter ended Dec 31, 2023.
- The Financial Results have been prepared in accordance with the Indian Accounting Standards (IND AS) specified in the Companies (Indian Accounting Standards) Rules, 2015 as amended under Section 133 of the Companies Act, 2013.
- Figures of the previous periods are regrouped, wherever necessary, to correspond with current periods.
- During the quarter ended Dec 31, 2023 the Company operates only in one segment Hence Segment Reporting is not required.

For Sumuka Agro Industries Limited Sd/- (Shaili Patil) Director DIN: 07836396

Date: 03/02/2024 Place: Mumbai

NORTON GRINDWELL NORTON LTD.

Regd. Office: Leela Business Park, 5th Level, Andheri-Kurla Road, Marol, Andheri (E), Mumbai 400 059.
Tel: 022-40212121, Fax: 022-40212102, Email: sharecmt.gno@saint-gobain.com, Website: www.grindwellnorton.co.in, CIN - L26593MH1950PLC008163

Extract of Unaudited Consolidated Financial Results for the Quarter and Nine Months ended December 31, 2023

(Rs. in Lakhs)

Sr. No.	Particulars	Quarter ended 31-12-2023 (Unaudited)	Nine months ended 31-12-2023 (Unaudited)	Quarter ended 31-12-2022 (Unaudited)
1	Total Income	67,377	2,04,671	61,293
2	Net Profit / (Loss) after tax	9,209	29,128	7,997
3	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	9,185	29,046	7,744
4	Paid up Equity Share Capital(Face Value Rs. 5/- each)	5,536	5,536	5,536
5	Basic & Diluted Earnings per share (before extraordinary items) (of Rs. 5/- each) (not annualised)	8.32	26.29	7.24
6	Basic & Diluted Earnings per share (after extraordinary items) (of Rs. 5/- each) (not annualised)	8.32	26.29	7.24

Key numbers of Unaudited Standalone Financial Results

अतिविकासाचा ध्यास करील निराश

गेल्या काही वर्षात भारतातली अनेक क्षेत्रे जागतिक स्तरावर स्पर्धा करू लागली आहेत. आणि आता तर देशाच्या पंतप्रधानांनाही विकासाचा एवढा ध्यास लागला आहे की, त्याचे चांगले परिणाम तर दिसतीलच. परंतु विकासाचा हा अतिध्यास अनेक दुष्परिणामांचाही सामना करायला भाग पाडू शकतो. अलिकडेच पंतप्रधान मोदींचे भारत मोबिलिटी ग्लोबल एक्सपो या कार्यक्रमाच्या उद्घाटनप्रसंगी भाषण झाले. त्यात त्यांनी भारतातील वाहतूक व्यवस्था किंवा एकूण वाहनउद्योग हा अधिक वेगाने वाढला पाहिजे, अशा प्रकारचे विधान केले. अगदी त्यांनी दिलेली आकडेवारी जर बघितली तर गेल्या दहा वर्षात प्रवासी वाहनांमध्ये साठ टक्के, दुचाकी वाहनांमध्ये सत्तर टक्के वाढ झाल्याचे ते म्हणाले. आणि जानेवारी महिन्याने कार विक्रीने आतापर्यंतचे सर्व विक्रम मोडून अभूतपूर्व उच्चांक स्थापन केल्याचे ते म्हणतात. त्यांचा असा दावा दिसतो की, देशभरात मोठ्या प्रमाणात नव मध्यम वर्ग अस्तित्वात येतो आहे. म्हणजे गरिबीची रेखा ओलांडून मध्यमवर्गात प्रवेश करणाऱ्यांची संख्या तर वाढते आहेच. शिवाय देशातील तरुणांची संख्या आणि त्यांच्या उद्योग व्यवसाय नोकऱ्यांमुळे एक नवा मध्यमवर्ग अस्तित्वात येतो आहे. जो श्रीमंती नाही किंवा मध्यमवर्गीय नाही. ज्याचे उत्पन्न काहीसे उच्च स्वरूपाचे असते त्याला उच्चमध्यमवर्गीय म्हणणे योग्य ठरू शकणार नाही. असा हा मध्यमवर्ग आधुनिक सुखसाधने मिळवण्यासाठी तत्पर असतो किंबहुना ती त्याची काळानुरूप गरज असते. पंतप्रधान मोदींनी तर भविष्यकाळात या नवमध्यमवर्गाची संख्या एकूण लोकसंख्येच्या पन्नास टक्क्यांच्याही वर जाईल आणि त्या प्रत्येकाला स्वतःकडे वाहन असते अत्यंत गरजेचे ठरणार आहे. येणाऱ्या काळातील हा महत्त्वपूर्ण बदल लक्षात घेता वाहन उद्योगाने अत्याधुनिक वाहननिर्मितीचे लक्ष ठेवले पाहिजे. आंतरराष्ट्रीय स्तरावरच्या मान्यताप्राप्त कंपन्यांशी कोलॅबोरेशन करून अशा आधुनिक वाहनांची भारतात निर्मिती केली पाहिजे. एवढेच नव्हे तर ही वाहने अधिकाधिक संख्येने निर्यात कशी होतील असाही प्रयत्न केला पाहिजे. पंतप्रधान मोदींचा हा आशावाद अतिविकासातून निराशा निर्माण करणाराही ठरू शकतो.

सार्वजनिक परिवहन व्यवस्था हवी

भारतासारख्या सर्वाधिक लोकसंख्या असलेल्या देशात अजूनही अनेक प्रकारच्या साधनसुविधा म्हणजेच मूलभूत सुविधांचा अभाव आहे. सरकार सध्या पायाभूत सुविधांवर सर्वाधिक खर्च करताना दिसून येतो. यावेळच्या अंदाजपत्रकातमुद्दा रस्ते, पाणी, वीज या गोष्टींची तब्बल १२ लाख कोटींची तरतूद केली आहे. स्वतंत्र भारताच्या इतिहासातील हा उच्चांक ठरतो. औद्योगिक विकास, शहर किंवा गावांच्या प्रगतीसाठी या पायाभूत सुविधा आवश्यक ठरतातच. परंतु लोकसंख्येचे प्रमाण आणि भारताच्या भूभागाच्या क्षेत्रफळाचे प्रमाण याचा विचार करता तितक्याच प्रमाणात वाहनांची संख्या वाढणार असेल तर भारतात मोठाच गोंधळ निर्माण होण्याची शक्यता आहे. कितीही आणि कोणत्याही प्रकारचे रस्ते निर्माण केले तरीमुद्दा वाहनांच्या वाढत्या प्रमाणातून रस्ते अपुरेच पडणार आहेत. पंतप्रधानांनी सांगितलेली

वाहनांच्या संख्येतली वाढ आणि भविष्यकाळात त्यात पडलेली भर जर लक्षात घेतली तर भारत हा सर्वाधिक वाहतूक कोंडी असलेला जगातील एकमेव देश ठरू शकेल. कारण आजच महानगरांची अवस्था वाहनांच्या महापुराने गुदमरल्यासारखी झालेली आहे. पार्किंगचे प्रश्न इतके टोकाला गेले आहेत की, यावरून होणारे संघर्ष एकमेकांचे जीव घेऊ लागले आहेत. दोन महानगरांना जोडणारे सहा पदरी, आठ पदरी चकचकीत रस्ते जरी झाले किंवा मुंबई, दिल्ली, मद्रास-दिल्ली अशा प्रकारचे कॉरिडॉर जरी बांधले जात असले तरी या सगळ्या वाहनांना सामावून घेणारे रस्ते कधीच निर्माण होऊ शकणार नाहीत. ज्याप्रमाणे लोकसंख्येबाबतीत म्हटले गेले होते की, 'लेक्युरे उदंड झाली, पोरें भिकेसी लागली' तसाच प्रकार या वाहनांबाबत होईल. वाहने उदंड झाली. कोंडीस कारण ठरली असेच त्याचे स्वरूप होणार यात काही शंका राहत नाही. विशेषतः खासगी वाहनांच्यासंदर्भात पंतप्रधानांकडून अशा प्रकारची सूचना किंवा प्रोत्साहनाची अपेक्षा नाही. एकीकडे जागतिक स्तरावर ग्लोबल वॉर्मिंगची समस्या वाढते आहे. वाहनांचा धूर हादेखील तितकाच हानीकारक ठरतो आहे. इलेक्ट्रीकल वाहने जरी आली तरी त्यांच्या चार्जिंगची, पार्किंगची आणि त्यांच्या दुरुस्तीची समस्याही तितक्याच मोठ्या प्रमाणावर भेडसावणार आहे.

वाहतूक कोंडीची समस्या

आज अनेक विकसित देशांमध्ये वाहनांचा वापर टाळून शहरांतर्गत सायकलिंगच्या वापरांना प्रोत्साहन दिले जाते आहे. अगदी नवमध्यमवर्ग असो किंवा अतिश्रीमंत वर्ग असो, या सर्वांनी वाहनांचा वापर कमी करून सार्वजनिक वाहन व्यवस्थेचा उपयोग करावा. असे जाणीवपूर्वक प्रयत्न होत आहेत. भारताला तर अशा सार्वजनिक परिवहन व्यवस्थेचा पर्याय अधिक महत्त्वाचा ठरतो. अगदी आपल्या मुंबईचे प्रातिनिधीक उदाहरण घेतले तर त्यावरून या समस्येचे गांभीर्य लक्षात येते. जागेची टंचाई असलेल्या मुंबईत आज वाहने ठेवण्यासाठी जागा नाही. वाटेल तितके उड्डणपूल बांधले तरी वाहतूक कोंडीची समस्या सुटलेली नाही. अगदी पुढच्या काळात सगळ्या मेट्रो मार्गांचे जरी उद्घाटन झाले तरीमुद्दा खासगी वाहन वापरणाऱ्यांची संख्या कमी होण्याची शक्यता दिसत नाही. याचेही प्रातिनिधीक उदाहरण म्हणून पुणे महानगरपालिकेकडे पाहता येते. पुण्यात वनाझ ते शिवाजी नगर असा मेट्रो मार्ग तयार झालेला आहे. परंतु त्याचा वापर करणाऱ्यांची संख्या मर्यादितच राहिलेली आहे. सगळ्या मेट्रो मार्गांचे जरी संचालन सुरू झाले तरीमुद्दा थेट घराच्या आवारातून ऑफिसच्या परिसरात घेऊन जाता येणारी दुचाकी ही पुणेकरांना जास्त महत्त्वाची वाटते. म्हणूनच पुण्यात प्रदूषणाचे प्रमाण प्रचंड आहे आणि वाहतूक कोंडीची समस्या शिगेला पोहोचलेली आहे. मुंबईतमुद्दा लोकलने प्रवास करणारा जो काही नवमध्यमवर्ग आहे, तो फार तर फार मेट्रोने प्रवास करेल. परंतु उच्च मध्यमवर्ग आणि श्रीमंत वर्ग आपापल्या आलिशान गाड्यांमधूनच प्रवास करणे पसंत करतो. म्हणूनच वाहन उद्योगाला प्रोत्साहन देत असताना देशातील रस्ते आणि वाहतूक कोंडीची समस्या दुर्लक्षित करता येणार नाही.

बुमराहाच्या भेदक मान्यासमोर इंग्लंडचे फलंदाज ढेर भारताकडे १७१ धावांची आघाडी! जैस्वालचे दिशतक



विशारवापट्टणम

पहिल्या डावात भारतीय संघाला ४०० धावांपर्यंत मजल मारता आली नाही. यशस्वी जैस्वालच्या दमदार द्विशतकानंतरही भारतीय संघ ३९६ धावांवर ऑलआऊट झाला. रेहान अहमद, शोएब बशीर आणि जेम्स अँडरसनने ३-३ विकेट

विशारवापट्टणम येथे खेळल्या जात असलेल्या इंग्लंडविरुद्धच्या दुसऱ्या कसोटी सामन्यात आज सकाळी भारताचा सलामीवीर यशस्वी जैस्वालने (२०९ धावा) द्विशतक ठोकल्यानंतर भारताचा पहिला डाव ३९६ धावांवर आटोपला. मात्र या डावात यशस्वी वगळता भारताच्या एकही फलंदाजाला ४० धावांचा टप्पा ओलांडता आला नाही. त्यानंतर भारताचा वेगवान गोलंदाज बुमराहने भेदक गोलंदाजी केल्यामुळे इंग्लंडचा संघ २५३ धावांवर आटोपला. त्याने ६ गडी बाद केले. आज दिवसाअखेर दुसऱ्या डावात भारतीय फलंदाजांनी बिनबाद २८ धावा केल्याने भारताने इंग्लंडवर १७१ धावांची आघाडी घेतली.

घेतल्या. भारताला प्रत्युत्तर देताना इंग्लंडने डावाची सुरुवात आक्रमक केली. इंग्लंडने पहिल्या ६ षटकांत बिनबाद ३२ धावा लावल्या होत्या. त्यानंतर २० षटकांत २ विकेट गावून इंग्लंडने ११२ धावा केल्या. त्यानंतर इंग्लंडच्या विकेट पडत राहिल्या. झॅक क्रॉली आणि बेन स्टोक्सने धावसंख्येत भर घालण्याचा प्रयत्न केला. झॅकने सुरुवातीपासून आक्रमक खेळी करत धाव फलक हलता ठेवला. त्याने ७६ धावा केल्या, तर बेन स्टोक्सने ४७ धावांची खेळी करत इंग्लंडचा डाव सावरण्याचा प्रयत्न केला. परंतु बुमराहने त्याला क्लीन बॉल्ड करत तंबूत धाडले. क्रॉली-स्टोक्स यांच्या व्यतिरिक्त इंग्लंडच्या फलंदाजांना विशेष

कामगिरी करता आली नाही. त्यात डकेट २१ ओली पोपो २३, जो रूट ५, जॉनी बेअरस्टो २५, फोक्स ६, रेहान अहमद ६, टॉम हार्टली २१, जेम्स अँडरसन ६ धावांवर बाद झाले, तर शोएब बशीर ८ धावांवर नाबाद राहिला. त्यामुळे इंग्लंडचा संघाचा पहिला डाव २५३ धावांवर आटोपला. बुमराहने ६, कुलदीप यादवने ३ तर अक्षर पटेलने १ विकेट घेतली. आज दिवसाअखेर भारताने ५ षटकांत नाबाद २८ धावा केल्या. भारताने पहिल्या डावात १७१ धावांची आघाडी मिळवली. सलामीवीर रोहित शर्मा १३ आणि यशस्वी जैस्वाल १५ धावांवर खेळत आहे.

कॅरम स्पर्धेत कल्याणजी, सोहेल, गणेश, वासिमची विजयी सलामी

मुंबई

को-ऑपरेटिव्ह बँक एम्प्लॉईज युनियनच्या (मुंबई) ६४ व्या वर्धापनदिनानिमित्त सुरु झालेल्या आंतरसहकारी बँक कर्मचाऱ्यांच्या एकेरी कॅरम स्पर्धेत म्युनिसिपल बँकेचा कल्याणजी परमार, कोकण बँकेचा सोहेल मुकादम, एनकेजीएमबी बँकेचा गणेश शांभूभाग, कोकण बँकेचा वासिम खान, चेंबूर बँकेचा सुशांत सावंत,

जनकल्याण बँकेचा दीपक गायकवाड, अपना बँकेचा रोहित शिर्के, सिटी बँकेचा संजय मकरे यांनी सलामीचे सामने जिंकले.

पहिल्या सेटमध्ये कल्याणजी परमारने चुरशीची आघाडी घेत शोलेस कर्पेला अखेर १-६, १४-१ असे सहज नमविले. स्पर्धेचे उद्घाटन युनियनचे अध्यक्ष आमंदराव अडमुळ, आंतरराष्ट्रीय कॅरमपटू वासिम खान, चेंबूर बँकेचा सुशांत सावंत,

अडमुळ यांच्या प्रमुख उपस्थितीत दादर येथील युनियन सभागृहामध्ये संपन्न झाले. कोकण बँकेचा सोहेल मुकादम विरुद्ध अपना बँकेचा प्रणय पवार यामधील पहिल्या फेरीची लढत अटीतटीमध्ये रंगली. पहिल्या दोन सेटच्या निर्णायक बोरिंगमध्ये दोघांना जिंकण्याची समान संधी होती. अखेर सोहेल मुकादमने १५-१४, ७-३ आसा सरळ चुरशीचा विजय मिळविला.

एनएमपीएलसाठी उद्या क्रिकेटपटूंचा लिलाव

ठाणे

ठाणे जिल्ह्यातील क्रिकेटपटूसाठी प्रगतीचे व्यासपीठ ठरलेल्या नवी मुंबई प्रीमियर लीगच्या दुसऱ्या सत्रातील सामन्यांसाठी क्रिकेटपटूंचा सोमवारी लिलाव होणार असल्याचे या लीगचे मुख्य प्रवर्तक शाहआलम शेख यांनी सांगितले. माझगाव क्रिकेट क्लब आयोजित होईल १२ ते २७ फेब्रुवारी दरम्यान कळबोलीतील यजमानांच्या मैदानावर खेळवण्यात येणार आहे. शाहआलम म्हणाले की, स्थानिक क्रिकेटपटूसाठी महत्त्वाची असलेल्या या लीगमधील आठ संघातील क्रिकेटपटूसाठी निवड चाचणी आयोजित करण्यात आली होती. या निवड चाचणीत ठाणे जिल्ह्यातील वेगवेगळ्या भागातून मुंबई क्रिकेट संघटनेला संलग्न असेलेले सुमारे पाचशेहून अधिक क्रिकेटपटू सहभागी झाले होते. त्यातून तीनशे खेळाडूंची निवड करण्यात आली आहे.

माहीम वॉरियर्सने डायनॅमिक खो-खो लीग चषकावर नाव कोरले

मुंबई

माहीम वॉरियर्सने अमरहिंद मंडळाच्या डायनॅमिक खो-खो लीग स्पर्धेच्या चषकावर नाव कोरले. त्यासोबत माहीम वॉरियर्सने या स्पर्धेतील सर्व सामने जिंकत एक इतिहास रचला. दादरच्या अमरवाडी मैदानावर संपन्न झालेल्या डायनॅमिक खो-खो लीग स्पर्धेतील सर्वोत्कृष्ट आक्रमक म्हणून ओमकार मिरागळ (माहीम वॉरियर्स), सर्वोत्कृष्ट संरक्षक म्हणून करण गारोळे (परेल रुद्राज) यांची निवड झाली.



रोहन टेमकर ठरला सर्वोत्कृष्ट खेळाडू

एक गुणाने विजय मिळवला. पहिल्या डावात परेल रुद्राजने १ गुणाची आघाडी घेतली होती, मात्र त्यांना ही आघाडी विजयात परिवर्तित करता आली नाही. मध्यंतरा नंतर चौथ्या टर्ममध्ये माहीम वॉरियर्सने १४-१३ अशी एक गुणाची आघाडी घेतली व ती शेवटपर्यंत टिकवून ठेवून विजयी जल्लोष केला. या सामन्यात माहीम वॉरियर्सच्या रोहन टेमकर

(२.३०, नाबाद २.१० मि. संरक्षण व १ गुण), जनार्दन सावंत (२.१० मि. संरक्षण व १ गुण), ओमकार मिरागळ (६ गुण), आयुष गुरव (१, १.१० मि. संरक्षण) व ओम भरणकर (२ गुण) यांनी तर

परेल रुद्राजच्या करण गारोळे (२.१०, १.५० मि. संरक्षण), पिपुष घोलम (१.५० मि. संरक्षण व ३ गुण), रोहित परब (६ गुण) व हितेश आग्ने (४ गुण) यांनी दमदार कामगिरी केली.

आत्माराम मोरे शालेय कबड्डी स्पर्धा मुक्तांगण, डिसोझा हायस्कूल विजयी

मुंबई

ज्येष्ठ क्रीडा पत्रकार स्व.आत्माराम मोरे स्मृती आंतरशालेय सुपूर लीग च्या दक्षिण मुंबई विभागातून मुक्तांगण हायस्कूल (करिरोड), अँटोनियो डिसोझा हायस्कूल (भायखळा) संघांनी विजयीदौड केली. विजयाचे पारडे दोलायमान झालेल्या सामन्यात मुक्तांगण हायस्कूलने उमरखाडीच्या सेंट जोसेफ हायस्कूलचा तर डिसोझा हायस्कूलने माझगावच्या सर एली कदुरी हायस्कूलचा पराभव केला. अष्टपैलू परमेश पाटील व आदित्य शेरकर यांना सामनावीर पुरस्कार देऊन गौरविले. आत्माराम मोरे प्रतिष्ठान व आयडिलव स्पोर्ट्स अकॅडमी आयोजित दक्षिण विभाग शालेय कबड्डी लावून ब्रेड एका तव्यावती टोस्ट करायचे.

फॉर्म ए जाहीर उद्घोषणा	
(भारतीय न्यादरी आणि दिवाळखोरांना मंडळ (कोर्पोरेट व्यवसायिक दिवाळखोरी ठराव प्रकल्प) शिष्टाचार, २०१५ च्या विविध अनुच्छेदांनुसार)	
पीएन स्टील ट्रेडर्स प्रायव्हेट लिमिटेडच्या धनकोचे लक्ष वेधण्याकरिता संबंधित तपशील	
१. कोर्पोरेट कर्जदाराचे नाव	पीएन स्टील ट्रेडर्स प्रायव्हेट लिमिटेड
२. कोर्पोरेट कर्जदाराच्या स्वतःच्या दिवाळ	१ एप्रिल, २०१३
३. प्राधिकरण ज्या अंतर्गत कोर्पोरेट कर्जदाराची स्वतःच्या/जोडणीकरण झाले	कान्हा विभाग, मुंबई
४. कोर्पोरेट कर्जदाराचा कोर्पोरेट ओळख क्र./संश्लेषित दाखिल ओळख क्र.	U63090MH2013PTC214579
५. कोर्पोरेट कर्जदाराच्या नोंदणीकरण कार्यालय आणि प्रमुख कार्यालयाचा पत्ता, जर अस्तित्वात	मॅट्रोपॉलिटन कार्यालय: कार्यालय क्र. ६, ३ रा मजला, शाहीरुडि इमारत, ३७/३७, आर.एस.एच. रोड, काळंबोरी, मुंबई, महाराष्ट्र - ४००००२.
६. कोर्पोरेट कर्जदाराच्या संबंधित दिवाळखोरी सुरु होण्याचा दिनांक	११ जानेवारी, २०१४ (मज. एमसीडीसीच्या नोंदणी द्वारे दिनांक ११ जानेवारी, २०१४ रोजीचा आदेश आदेशावरील वाना सी.सी. (अवधी) क्र. १२८०/२०१४ मध्ये २ फेब्रुवारी, २०२४ रोजी कळविलेले आहे.)
७. दिवाळखोरी ठराव प्रकल्प परीक्षणसाठी अंतिम दिनांक	११ जानेवारी, २०१४ (मज. एमसीडीसीच्या नोंदणी द्वारे दिनांक ११ जानेवारी, २०१४ रोजीचा आदेश आदेशावरील वाना सी.सी. (अवधी) क्र. १२८०/२०१४ मध्ये २ फेब्रुवारी, २०२४ रोजी कळविलेले आहे.)
८. दिवाळखोरी ठराव प्रकल्प परीक्षण करताना दिवाळखोरी ठराव प्रकल्प अंतिम दिनांक	११ जानेवारी, २०१४ (मज. एमसीडीसीच्या नोंदणी द्वारे दिनांक ११ जानेवारी, २०१४ रोजीचा आदेश आदेशावरील वाना सी.सी. (अवधी) क्र. १२८०/२०१४ मध्ये २ फेब्रुवारी, २०२४ रोजी कळविलेले आहे.)
९. मंडळाकडे नोंदणीकरण अर्जदाराच्या, अंतिम ठराव स्वास्तिकावजा पत्ता आणि ईमेल	पत्ता: परेश रविकेश अँड असोसिएट्स १०३, न्याय चौघावर, बिल्डिंग क्र. १५, लॉकी नगर, शिवर रोड, ओरेगाव फ्लॅट, मुंबई - ४००१०४. ईमेल: ip@pareshrakesh.in
१०. अंतिम ठराव स्वास्तिकावजा पत्रव्यवहाराकरिता वापरण्यात आणता आण ईमेल	पत्ता: परेश रविकेश अँड असोसिएट्स १०३, न्याय चौघावर, बिल्डिंग क्र. १५, लॉकी नगर, शिवर रोड, ओरेगाव फ्लॅट, मुंबई - ४००१०४. ईमेल: ip@pareshrakesh.in मो.: ९८४७६६७७७
११. दावे सादर करण्याचा अंतिम दिनांक	१८ फेब्रुवारी, २०२४
१२. अंतिम ठराव स्वास्तिकावजा निमित्त केल्यानुसार, कलम २१ च्या उपकलम (१२) च्या अन्वये (४) अन्वये कोर्पोरेट वॉर, जर अस्तित्वात	कसून नही
१३. कोर्पोरेट कर्जदाराच्या नोंदणीकरण प्रकल्प परीक्षण करताना दिवाळखोरी ठराव प्रकल्प अंतिम दिनांक	कसून नही
१४. (अ) संबंधित उर्वर आणि (ब) अतिरिक्त प्रतिलिपि पत्रव्यवहाराकरिता उपलब्ध असेल:	(अ) वेब साईट: https://bbi.gov.in/home/downloads (ब) लाईव्ही न्यादी
याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायनिकांकरण संहिता, १९१३ मधील, २०१४ रोजी पीएन स्टील ट्रेडर्स प्रायव्हेट लिमिटेडच्या कोर्पोरेट दिवाळखोरी ठराव प्रकल्प सुरु करण्याचे आदेश दिले आहे. पीएन स्टील ट्रेडर्स प्रायव्हेट लिमिटेडच्या कोर्पोरेट दिवाळखोरी ठराव प्रकल्प सुरु करण्याचे आदेश दिले आहे. दिवाळखोरी ठराव प्रकल्प अंतिम दिनांक ११ जानेवारी, २०१४ रोजी कळविलेले आहे. कोर्पोरेट दिवाळखोरी ठराव प्रकल्प अंतिम दिनांक ११ जानेवारी, २०१४ रोजी कळविलेले आहे. कोर्पोरेट दिवाळखोरी ठराव प्रकल्प अंतिम दिनांक ११ जानेवारी, २०१४ रोजी कळविलेले आहे.	
दिवाळखोरी ठराव प्रकल्प परीक्षण करताना दिवाळखोरी ठराव प्रकल्प अंतिम दिनांक ११ जानेवारी, २०१४ रोजी कळविलेले आहे. कोर्पोरेट दिवाळखोरी ठराव प्रकल्प अंतिम दिनांक ११ जानेवारी, २०१४ रोजी कळविलेले आहे. कोर्पोरेट दिवाळखोरी ठराव प्रकल्प अंतिम दिनांक ११ जानेवारी, २०१४ रोजी कळविलेले आहे.	सही/- रजिस्टर मुद्रांक
दिनांक: ०४.०२.२०२४ दिवाळखोरी मुंबई	पीएन स्टील ट्रेडर्स प्रायव्हेट लिमिटेड कार्यालय अंतिम ठराव स्वास्तिकावजा निमित्त केल्यानुसार, कलम २१ च्या उपकलम (१२) च्या अन्वये (४) अन्वये कोर्पोरेट वॉर, जर अस्तित्वात

सुविचार विलास कोळेकर
खंडाळा, रत्नागिरी. मोबा.९४२२४२०६९११
जीवनात जर काही साध्य करायचे असेल तर दोन गोष्टींची आवश्यकता आहे. एक ध्यास आणि दुसरी अध्यास.

पंचांग रविवार ४ फेब्रुवारी २०२४
शक १९४५ शोभननामसंवत्सर
पौष कृष्ण नवमी
नक्षत्र : विशाखा
-: जन्मशाशी :-
००-०१ ते ०१-०३ तुळ
०१-०४ ते २४-०० वृश्चिक
जागतिक कर्करोग निवारण दिन

मुद्रक, प्रकाशक **सौ. जयश्री रमाकान्त खाडिलकर-पांडे** यांनी हे दैनिक नवाकाळ ऑफिस आणि नवाकाळ प्रेस करिता आंद मीडिया प्रा.लि., पत्ता: प्लॉट नं. २२, दिवा एमआयडीसी, टीटीसी इन्डस्ट्रीयल एरिया, विण्णु नगर, दिवा, नवी मुंबई-४००७०८ येथे छापून घेतले व नवाकाळ बिल्डिंग, १३ नवाकाळ पथ, खाडीलकर रोड, गिरगांव, मुंबई-४००००४ येथे प्रसिद्ध केले. संपादक: **रोहित रमाकान्त पांडे**
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